

15.48½ hrs.

## CONSTITUTION (AMENDMENT) BILL

(Insertion of new article 330A, etc.)

*[English]*

SHRI P. KODANDA RAMAIAH (Chitradurga) : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI P. KODANDA RAMAIAH : I introduce the Bill.

15.49½ hrs.

## SCHEDULED CASTES AND SCHEDULED TRIBES

(Reservation of Vacancies in Posts and Services) Bill\*

*[Translation]*

SHRI ASHOK PRADHAN (Khurja) : Sir, I beg to move that leave be granted to introduce a Bill to provide for reservation of vacancies for the members of Scheduled Castes and Scheduled Tribes in posts and services under the control of the Government of India or of a State and in all statutory authorities and autonomous bodies receiving money from the Government of India or of a state and for providing punishment for violation of reservation policy and for matters connected therewith or incidental there to.

*[English]*

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for reservation of vacancies for the members of Scheduled Castes and Scheduled Tribes in posts and services under the control of the Government of India or of a State and in all statutory authorities and autonomous bodies receiving monies from the Government of India or of a State and for providing punishment for violation of reservation policy and for matters connected therewith or incidental thereto."

*The motion was adopted.*

\* Published in the Gazette of India Extraordinary Part-II, Section-II, dated 20-12-96.

*[Translation]*

SHRI ASHOK PRADHAN : Sir, I introduce the Bill.

15.00 hrs.

## PROVISIONS OF EMPLOYMENT BILL

*[English]*

DR. T. SUBBARAMI REDDY (Visakhapatnam) : Sir, I beg to move for leave to introduce a Bill to provide employment or for means and resources for self-employment to at least one adult member of every family.

MR. CHAIRMAN (SHRI NITISH KUMAR) : The question is :

"That leave be granted to introduce a Bill to provide employment or for means and resources for self-employment to at least one adult member of every family.

*The motion was adopted.*

DR. T. SUBBARAMI REDDY (Visakhapatnam) : Sir, I introduce the Bill.

*[Translation]*

SHRI G.M. BANATWALLA (Ponnani) : Sir, Please take the Employment Bill first and the Begging Abolition Bill afterwards so that our could atleast get employment. Otherwise, we already lack employment and we may be deprived of begging also.

15.50½ hrs.

## HIGH COURT AT ALLAHABAD (ESTABLISHMENT OF A PERMANENT BENCH AT MEERUT) BILL\*

*[Translation]*

SHRI AMAR PAL SINGH (Meerut) : Sir, I beg to move that Leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court at Allahabad at Meerut.

*[English]*

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court at Allahabad at Meerut."

*The motion was adopted.*

\* Published in the Gazette of India Extraordinary Part-II, Section-II, dated 20-12-96.